



## The Punjab Electricity (Emergency Powers) Haryana Repeal Act, 2019

Act 35 of 2019

Keyword(s):

Electricity, Emergency Powers

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**PART-I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 30th September, 2019

**No. Leg. 37/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 17th September, 2019 and is hereby published for general information:-

**HARYANA BILL NO. 35 OF 2019****THE PUNJAB ELECTRICITY (EMERGENCY POWERS) HARYANA  
REPEAL ACT, 2019****AN****ACT**

*to repeal the Punjab Electricity (Emergency Powers) Act, 1941, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

- 1.** This Act may be called the Punjab Electricity (Emergency Powers) Haryana Repeal Act, 2019. Short title.
- 2.** The Punjab Electricity (Emergency Powers) Act, 1941, in its application to the State of Haryana is hereby repealed. Repeal of Punjab Act XIV of 1941.

MEENAKSHI I. MEHTA,  
SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.